

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:7435  
ANSWERED ON:22.05.2012  
ILLEGAL MIGRATION OF BANGLADESHIS  
Khaire Shri Chandrakant Bhaurao;Tomar Shri Narendra Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government of Bangladesh has officially refused to acknowledge the illegal migration of Bangladeshis is to India;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): No, Madam.

(b): Does not arise.

(c): The issue of migration from Bangladesh is regularly discussed at relevant bilateral meetings, including the Joint Working group on Security, Director General level talks between Border Security Force(BSF) and Border Guard Bangladesh, Home Secretary level talks and Home Minister level consultations. India and Bangladesh have put in place mechanisms, including a Coordinated Border Management plan to address issues arising from illegal border crossings and incidents on the border and to enhance cooperation between the border guarding forces of the two countries. The two sides are also cooperating in identifying vulnerable patches along the border and taking appropriate steps to prevent illegal activities, including illegal movement across the border. Any Bangladesh national apprehended for illegal stay in India, is deported back to Bangladesh after observing due procedures as per existing law.